

Name of Corporate debtor: Nexus Health & Beauty Care Pvt Ltd.
 Date of Commencement of CIRP: 06.07.2022
 List of Creditors as on 05.01.2023

ANNEXURE 8

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Hitech Minerals & Chemicals	05.01.2023	1297959	1297959	Operational Creditor	NIL	NIL	NO	NA	-	-	-	-	Claim backed by certified copy of NCLT Order dt 06.12.2022

Pankaj Lunawat

(PANKAJ LUNAWAT)

IBBI/IPA-001/IP-P00066/2017-18/10152

Resolution Professional

Nexus Health & Beauty Care Private Limited (Under CIRP)

Date: 05.01.2023

DIVISION BENCH
COURT - II

O-207

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/582(KB)2020
IA(I.B.C)/868(KB)2022,
IA(I.B.C)/1273(KB)2022,
IA(I.B.C)/1415(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH DECEMBER, 2022, 02:00 P.M

IN THE MATTER OF	SANDEEP BAID, SOLE PROP. OF HITECH MINERALS AND CHEMICALS VS NEXUS HEALTH AND BEAUTY CARE PVT. LTD
UNDER SECTION	IBC UNDER SEC 9

Counsel/ Authorised Representative appeared through physically/Video Conference:

Mr. Rahul Auddy, Adv.] For Applicant in IA 1415/2022
Mr. Aditya Goptu, Adv.]

Mr. Udit Agarwal, Adv.] For IRP

ORDER


1. Ld. Counsel for the Respondent present.
2. IA(IBC)/868/KB/2022- is an application for placing on record 1st Progress Report filed by IRP. This application is supported by an affidavit of IRP at page-13. The Progress Report is taken on record and this IA is accordingly allowed and disposed of.
3. IA(IBC)/1273/KB/2022- is an application for placing on record 2nd Progress Report filed by IRP. This application is supported by an affidavit at page 10. The Progress Report is taken on record and this IA is accordingly allowed and disposed of.

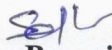
PJ

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4. IA(IBC) 1415/KB/2022- is an application has been filed by the applicant for condonation of delay of 7 days in filing the claim of with the RP. Ld. Counsel appearing for the RP submits that he has no objection if the delay is condoned.
5. In view this, delay is condoned and RP is directed to consider the claim of the applicant on its own merits uninfluenced by the fact that the delay has been condoned. Accordingly, this IA is allowed and disposed of.
6. List the main CP on 30/01/2023.


Balraj Joshi
Member (Technical)


Bidisha Banerjee
Member (Judicial)



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No..... 21/2023
Date of Presentation
of application for Copy..... 03/11/2023
No. of Pages..... Two
Copying Fee..... 5/-
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Total ₹..... 10/-
Date of Receipt &
Record of Copy..... 04/11/2023
Date of Preparation of Copy..... 04/11/2023
Date of Deliver of Copy..... 04/11/2023

DD / DR / AR / Court Officer
National Company Law Tribunal
Kolkata Bench